

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1627
ANSWERED ON:25.07.2002
DISPOSAL OF CIVIL CASES
GADDE RAMAMOCHAN;M.V.V.S MURTHI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government have rece. issued a Notification which compares the timeframe I disposal of all civil cases within a year;
- (b) if so, whether the Government have also proposal to fix such type of timeframe for all 1 commissions set up by the Government such as Ube~ Commission etc;
- (c) if so, the details thereof; and
- (d) if not, the reasons for the same?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI JANA KRISHNAMURTHY):

- (a) Yes, Sir.
- (b) At present there is no proposal to fix t;me fral for commissions appointed under the Commission Inquiry Act 1952 under consideration of the Govern! T1E However, section 3 (1) of the Act empowers the Cen! Government or the State Government, as the case IT be, to prescribe time-limit keeping in view the nature the subject matter of inquiry.
- (c) Does not arise.
- (d) Time limit for submission of the report Commissions of Inquiry is indicated in the appointm order of such commissions. However, if need arises, time limit of the commission is extended in the putil interest by the concerned administrative ministry department.